ITEM NO.14   COURT NO.4   SECTION IV-C

S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.7365/2022

(Arising out of impugned final judgment and order dated 11-04-2022 in WP No.6229/2022 passed by the High Court of M.P. Principal Seat at Jabalpur)

SHALINE AGRAWAL   Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS.   Respondent(s)

(With I.R. and IA No.60169/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.60170/2022-EXEMPTION FROM FILING O.T.)

Date : 29-04-2022 This petition was called on for hearing today.

CORAM :
            HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
            HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)   Mr. Siddharth R. Gupta, Adv.
                     Mr. Abhikalp Pratap Singh, AOR
                     Mr. Shivam Baghel, Adv.
                     Ms. Sunita Gupta, Adv.
                     Mr. Pranjal Agrawal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1   Counsel appearing on behalf of the petitioner has fairly drawn the attention

        of the Court to the order dated 19 April 2022 passed by this Court in SLP (C)

Nos 7104-7105 of 2022, where the following order was passed:

> "1   In the facts and circumstances of the present case and having due regard to the stage of the admissions process, we are not inclined to exercise the jurisdiction under Article 136 of the Constitution. However, the dismissal of the Special Leave Petitions shall not be construed as an expression of opinion on the question of law raised.
>
> 2   The Special Leave Petitions are accordingly dismissed.
>
> 3   Pending applications, if any, stand disposed of."

2   Counsel for the petitioner submits that in that case, the Special Leave Petition was not entertained having due regard to the stage of the admission process.

3   The petitioner in the present case does not press the claim for the current year as an in-service candidate but seeks to pursue her entitlement for the next year.

4   Issue notice, returnable on 20 July 2022.

5   Dasti, in addition, is permitted.

(CHETAN KUMAR)   **(SAROJ KUMARI GAUR)**
A.R.-cum-P.S.   **Court Master**